

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**O.A.No.137/11**

**Tuesday this the 1<sup>st</sup> day of November 2011**

**C O R A M :**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

Haridas C.,  
S/o.Balan Nair,  
Retired Khalasi Helper,  
Signal and Tele Communication Work Shop, Poddanur.  
Residing at Leela Nivas, Sasthapuram Post,  
Kottayi, Palakkad – 678 572. ....Applicant

(By Advocate Mr.T.C.Govindaswamy)

**V e r s u s**

1. Union of India represented by General Manager,  
Southern Railway, Headquarters Office,  
Park Town PO, Chennai – 3.
2. The Senior Assistant Finance Advisor/W&S/  
Signal and Tele Communication Work Shop,  
Southern Railway, Podannur, Coimbatore - 4.
3. The Financial Advisor and Chief Accounts Officer,  
Southern Railway, Headquarters Office,  
Chennai – 3.
4. The Chief Work Shop Manager,  
Southern Railway, Signal and Tele Communication  
Work Shop, Podannur, Coimbatore – 4. ....Respondents

(By Advocate Mr.V.V.Joshy)

This application having been heard on 1<sup>st</sup> November 2011 this  
Tribunal on the same day delivered the following :-

**ORDER**

**HON'BLE Dr.K.B.S.RAJAN, JUDICIAL MEMBER**

This is a case wherein the following prayers have been made by the  
applicant :-

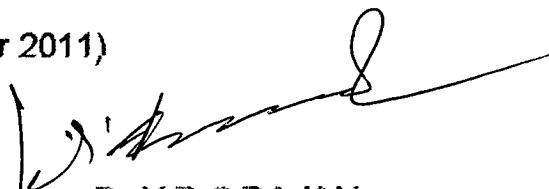
.2.

1. Declare that the applicant is entitled to have his pay fixed in the pay band of Rs.5200-20200 plus GP Rs.1800 with effect from 1.1.2006 and declare further that the applicant is entitled to the consequential arrears of pay and allowances arising therefrom.
2. Direct the respondents to fix the pay of the applicant in the pay band of Rs.5200-20200 plus GP Rs.1800 with effect from 1.1.2006 and direct further to grant the consequential arrears of pay and allowances arising therefrom, with interest calculated at the rate of 9% per annum to be calculated with effect from 1.4.2010 up to the date of full and final settlement of the same.
3. Declare that the applicant is entitled to have his pension recalculated, re-fixed and paid in terms of Annexure A-3 read with A-1 Railway Board order and direct the respondents to re-fix the applicant's pension accordingly and direct further to grant all consequential arrears of pension, retirement gratuity, commuted value of pension etc.

2. The respondents have filed the reply statement annexing a copy of the revised PPO dated 29.4.2011. While the applicant is satisfied with the issue of the said order, counsel for the applicant apprehends that this may not be duly executed unless there is direction from this Court.

3. We do find that the revised PPO was issued on 29.4.2011 and if the applicant has not so far got the revised pension; the delay has to be explained. The 3<sup>rd</sup> respondent, FA & CAO is directed to liaise with the authority concerned and ensure that the revised pension is made available to the applicant within a period of six weeks from today. If any further delay occurs, interest at the rate of 9% shall be paid on the arrears of pension. With the above direction, the Original Application is disposed of.

(Dated this the 1<sup>st</sup> day of November 2011)



Dr. K.B.S. RAJAN  
JUDICIAL MEMBER

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